

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

RA No.137/91 in  
OA No.1353/90

Date of decision: 4/3/91

Union of India through  
Secretary, Department of Defence  
Research & Development,  
Scientific Adviser to Minister of  
Defence and Director General  
Defence Research & Development  
New Delhi & Another

Applicants

versus

Shri J.Kundu .. Respondents

CORAM:-THE HON'BLE MR.P.K.KARTHA, VICE-CHAIRMAN (J)  
THE HON'BLE MR.D.K.CHAKRAVORTY, MEMBER (A)

ORDER

(ORDER PASSED IN CIRCULATION BY HON'BLE MR.D.K.  
CHAKRAVORTY, MEMBER)

This is an application moved by the Respondents  
for review of our judgement dated 5.4.1991 delivered  
in OA No.1353/90.

2. The Review Applicants have also filed a Misc.Petition  
No.2295/91 seeking condonation of delay in filing the  
RA. We have gone through the Misc.Petition and find  
that the delay in filing the RA is not wilful. We accordingly  
allow the Misc.Petition.

3. We have gone through the grounds mentioned in  
the Review Application. We do not find that there is  
any error apparent on the face of our judgement dated  
5.4.1991. The Review Applicants have also not brought  
to our notice any fresh facts warranting a review of  
the judgement. The Review Application is devoid of any  
merit and is accordingly dismissed.

*D.K.Chakravorty*  
(D.K.CHAKRAVORTY)  
MEMBER (A)

*Partha*  
(P.K.KARTHA)  
VICE-CHAIRMAN ( J )